

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 162/9/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Himalaya Trans-Logistic Pvt Ltd  
V/s.  
EPP Composites Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	APPLICANT	
2.				

**ORDER**

Learned Advocate Ms. Vaibhavi Parikh present for operational Creditor/Petitioner.  
None present for Respondent.

Proof of dispatch of notice of date of hearing on Respondent filed showing the date  
of dispatch on 12.12.2017.

Petitioner is directed to issue notice along with copy of this order and shall file proof  
of service.

List the matter on 22.12.2017 for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.